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BENCH-I

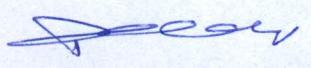
NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No. 436/2012

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>th</sup> October 2017, 10.30 A.M

Name of the Company		Smt Suman Dugar -Versus- Oodlabari Company limited & Ors.		
Under Section		111A		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. Dharam Chand Acharya  
Constituted Attorney  
of  
Petitioner. SMT. Suman  
Dugar  
Petitioner   
26/10/17

2. Deepnath Roy Choudhury, Adv.  
Anitra Basu, Adv  
Natasha Roy, Adv } for Respondents  
26/10/17

ORDER

Ld. Counsel for the petitioners and the respondents are present.

It appears from the record that in FAT No. 109/2012 the Hon'ble High Court at Calcutta has passed the order wherein it is mentioned "in such view of the matter we stay the operation of decree with rider that this order would not prevent the proceedings before the Company Law Board to proceed further. However, no final order would be passed till the disposal of the present appeal".

On the basis of the above order Hon'ble High Court though not stayed the proceedings but ~~High Court~~ has stayed for passing final order. If we proceed in the matter no final order can be passed till disposal of appeal before the Hon'ble High Court.

Let the matter be adjourned sine die with liberty to both the parties to mention upon disposal of the above matter at the Hon'ble High Court, Calcutta.

Sd

(Jinan K.R.)  
Member (J)

Sd

(Vijai Pratap Singh)  
Member (J)